

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO. 2468  
TO BE ANSWERED ON 13.12.2021**

**RELIEF SCHEME FOR THE DEPENDENTS**

**2468. SHRI MANICKAM TAGORE B.:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether it is a fact that the Employees' State Insurance Corporation has come out with a relief scheme for the dependents of ESI insured persons in case of their death due to Covid-19;**
- (b) whether it is also true that the ESIC has received suggestions for making improvements to the scheme;**
- (c) whether it is also true that the benefit of the scheme would be given only if the member of the ESIC must have a required number of attendance in employment; and**
- (d) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SHRI RAMESWAR TELI)**

**(a): Yes, Sir. In order to provide help and succour to the families of the Insured Persons (IPs) who died due to COVID-19, Employees' State Insurance Corporation (ESIC) has on 03.06.2021 launched ESIC COVID19 Relief Scheme. Under this scheme 90% of average wages of deceased Insured Person shall be paid to the eligible dependents of the Insured Person who died due to COVID-19. The Scheme is effective for a period of two years w.e.f. 24.03.2020.**

**(b) to (d): Some suggestions for change in eligibility conditions of the scheme were received. The ESI Corporation, in its meeting held on 04.12.2021, has decided to relax the condition of minimum contribution from 70 days to 35 days in one year immediately preceding the diagnosis of Covid-19 disease.**

**Contd..2/-**

**The existing eligibility conditions for relief under the scheme are:-**

- i. The IP who died due to COVID-19 disease must have been registered on the ESIC online portal at least three months prior to the date of diagnosis of COVID-19 disease resulting in his/ her death.**
- ii. The deceased IP must have been in employment on the date of diagnosis of COVID-19 disease and contributions for at least 70 days should have been paid or payable in respect of him/ her during a period of maximum one year immediately preceding the diagnosis of COVID-19 disease resulting in death. After implementation of the decision of Corporation, 70 days period becomes 35 days as & when notified.**
- iii. The spouse of the deceased IP shall also be eligible for medical care on depositing Rs.120/- every year.**

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